

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 315**  
IA-1736/2024  
In  
IB-90(ND)/2024

**IN THE MATTER OF:**

Small Industries Development Bank of India

**.....APPLICANT/PETITIONER**

**Vs**

Ajay Kumar Gupta

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Parul, Advocate.

For the Respondent : Mr. Sumit Sinha, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1736/2024:-**

Three days time granted to enable the Personal Guarantor to bring the objections/reply on record within three days. Learned Counsel appears for the Resolution Professional.

List the matter on **10.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**